tional flag at the Los Angeles Olympic meet; (b) if so, what are the details in this regard;

(c) whether any protest has been lodged with the U.S. Government; -and

(d) if so, what is the reaction of that Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI A. A. RAHIM): (a) and (b) During the hockey match between India and the United States on 29th July, 1984, about IOO supporters of 'Khalistan' attempted, to inti\* midate the manager of our hockey team and raised slogans during the match. 'Khalistani' flags were displaspectators carrying the yed and Indian flag were harassed. The culmination of the disturbance came when a spectator, carrying the Indian flag, was manhandled and the flag ti-ampled upon. Again on the 4th August 1984, during the match between India and Australia, nearly 40 'Khalistani' demonstrators shouted slogans and manhandled one official •of the Indian contingent.

(c) Yes, Sir; the Attache of the Indian Olympic contingent lodged а protest to the Olympic authorities, in-, eluding the Mayor of the Olympic The Indian Consul General Village. in San Francisco also requested for security protection from the local police authorities. Our Embassy in . Washington took serious note of the matter and brought the incidents to the attention of the State Department In Washington.

fd) The U.S. State Department and other concerned authorities informed our Embassy that security agencies were put at the highest level of alert •with regard to the Indian contingent and additional personnel were deployed to ensure that these incidents were not repeated. During the subsequent hockey matches, security arrangements were elaborate and team members and officials were specially escorted by security.

# Misuse of Office Car by Senior Geologists of Geological Survey of India

2768. SHRI CHATURANAN MISH-RA: Will the Minister of STEEL AND MINES be pleased to state;

(a) whether any instances of misuse of staff car by Senior Geologists in Geological Survey of India, New Delhi have come to the notice of the Government;

(b)' if so", what action Government propose to take in this regard; and

(c) what specific steps Government propose fo take to check such misuse of official vehicle in New Delhi Office as well as in other offices located elsewhere?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) to (c) Presumably the Hon'ble Member is referring to complaints received in regard to misuse of staff cars used by the Liaison Office in Delhi. Investigations into these complaints revealed that the usage was in accordance with the functional requirements of this Office as identified by a committee and as such, the allegations were not substantiated.

### Application filed by G.S.I, for getting stay orders vacated

2769. SHRI CHATURANAN MISH-RA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any application which was filed in the Calcutta High Court by the Geological Survey of India for getting the stay order against implementation of Regionalisation Scheme has since been vacated; and

(b) if so, the details thereof; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and (b) Government of India issued an order in October, 1981 for regionalisation of Group 'C' and 'D', cadres in Geological Survey of India (GSI). These orders were stayed by a Division Bench of the Calcutta High Court on an application filed by a section of GSI employees, after their earlier application against the Regionalisation order was rejected by a sin-gle Judge of the same High Court. GSI moved the High Court for vacation of the stay order and early hearing of the case. The case was finally heatd by the Calcutta High Court on 3,7th July, 1984 and the High Court was pleased to dismiss the appeal against the Regionalisation order.

#### Censor of News despatches of Foreign Correspondents

2770. SHRI SHYAM SUNDAR MO-HAPATRA: Will the PRIME MINIS-TER be pleased to state whether Government propose to censor the news despatches of correspondents of foreign newspapers who are .misreporting the happenings in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI RAM NIWAS MIR-D,HA): No, Sir. Government are not contemplating any such measure.

# Jobs accepted by retired I.F.S. Officials abroad

2771 SHRI SHYAM SUNDAR MO-HAPATRA: Will the PRIME MINIS-TER be pleased to state the number of officials from the I.F.S. cadre who have accepted jobs abroad after their retirement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AF-FAIRS (SHRI A. A. RAHIM): The linformation is being collected and will be placed on the Table of the House.

### Baby Sitting Allowance to Officials posted abroad

 $t_0$  Questions

2772. SHRI BIR BHADRA PRA-TAP SINGH: WiH the PRIME MIN-ISTER be pleased to state:

(a) whether Government have received any representations from both spouses posted at the same Embassy/ Mission at Jakarta, Colombo and Islamabad regarding payment of baby sitting allowance at rates actually prevailing in those countries, if so, what are the details of the representations received and action taken thereon;

(b) whether it is a fact that in cases where husband and wife are posted at tbe same station abroad. Government effect a lot of saving in payment of allowances which are otherwise payable separately to husband and wife as part of their salary; and

(c) whether Government propose to review the existing rates of baby sitting allowances in those countries, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) The Government have received no specific representation limited to payment of baby sitting allowance only. A representation dealing with payment of allowances submitted by two ladies posted at Jakarta has been (received. The representation seeks payment of full foreign allowance to the husbands as well as the wives posted in the same mission. The representation is under examination.

(b) Foreign and other related allowances are meant to compensate personnel posted abroad for the higher cost of living in those stations. Where a husband and wife maintain a common establishment, the allowances are calculated accordingly. The savings are not a material factor in this respect.

(c) The allowances payable to personnel posted abroad are reviewed periodically in the light of changes in